

IN THE HIGH COURT OF BOMBAY AT GOA**LD-VC-CW-16/2020**

THE MANAGING COMMITTEE OF
SHREE RUDRESHWAR DEVASTHAN Petitioner
Versus
STATE OF GOA & OTHERS Respondents

Mr. Preetam Talaulikar, Advocate for the Petitioner.

Mr. Devidas J. Pangam, Advocate General with Mr. S.P. Munj,
Additional Government Advocate for Respondent Nos. 1, 2
and 3.

Mr. S.N. Joshi with Ms. S. Joshi, Advocates for Respondent No.
5.

Coram:- M.S. SONAK &
M.S. JAWALKAR, JJ.

Date:- 28th May, 2020

P.C.

Heard the learned Counsel for the parties.

2. In view of the order dated 18.05.2020 made by the Deputy Collector/ SDO/ Administrator, the immediate grievance regards the stoppage of activities at Mokshadham does not survive. However, Mr. Talaulikar, the learned Counsel for the petitioner pointed out that this Petition challenges the order dated 30.08.2019, in relation to appointment of additional Pujari.

3. The learned Advocate General submits that the order dated 30.08.2019 is appealable.

4. Mr. Talaulikar, the learned Counsel for the petitioner submits that such order is not appealable.

5. By keeping the issue of alternate remedy open, we post this matter to 22.06.2020. In case, any of the respondents wish to file additional affidavit in this matter, they are at liberty to do so.

6. Stand over to 22.06.2020.

M.S. JAWALKAR, J.

M.S. SONAK, J.

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